

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Review Application No.56/93 in Dated: 8 OCT 1993

APPLICATION NO(S) 458 to 500 of 1990.

APPLICANTS: Secretary, M/o. Defence RESPONDENTS: R. Pinto, SSA, ADE, Bangalore.
New Delhi & Others.

TO.

1. Sri.M.S.Padmarajaiah,
Central Government Standing Counsel,
High Court Building, Bangalore-1.
2. The Director,
Aeronautical Development Establishment,
C.V.Raman nagar, Bangalore-93.
3. Sri.R.Pinto,
S/o.Benjamin Pinto,
Senior Scientific Assistant,
Aeronautical Development Establishment,
C.V.Raman nagar, Bangalore-560 093.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on First, Oct'1993.

R. Deve S
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

8/10/93

gm*

Issued *of*
for

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

DATED THIS FIRST DAY OF OCTOBER, 1993

Present: Hon'ble Shri S.Gurusankaran, Member (A)

Hon'ble Shri A.N.Vujjanaradhya, Member (J)

REVIEW APPLICATION NO.56/93

1. Union of India represented by Secretary to Govt of India, Ministry of Defence, New Delhi.
2. The Scientific Adviser to Raksha Mantri & Director General Research & Development, Ministry of Defence, New Delhi.
3. The Director, Aeronautical Development Establishment (ADE) C.V.Raman Nagar, Bangalore. .. Review Applicants (Shri M.S.Padmarajiah - Advocate)

Verus

Shri R.Pinto
S/o Benjamin Pinto
SSA ADE
C.V.Raman Nagar,
Bangalore-93 and others

..... Respondents

This Review Application having come up for preliminary hearing before this Tribunal today: Hon'ble Shri S.Gurusankaran, Member (A) made the following.

ORDER

This is a Review Application filed by the applicants in MP 496/92 connected with OA 458 to 500/90.

OA 458 to 500/90 came to be disposed off by a Bench of this



Tribunal by order dated 30.12.1991 and the respondents thereto, who are the applicants herein, were directed to comply with the directions therein within a period of six months from the date of receipt of copy of that order. Further, since they could not comply with the same, further extension of time was given and finally MP 496/92 came to be filed by the respondents in OA 458 to 500/90 praying for further extension of time for complying with the order. However, this MP came to be rejected by a Bench of this Tribunal by order dated 07.12.1992 holding that there was no justification to extend the time further.

2. The present MP has been filed against the orders in MP 496/92 and praying for review the same and to grant further extension of time for complying with the orders of this Tribunal. The MP was filed in January, 1993 but the same could not be processed by the office due to certain defects in the review application. Subsequently the applicants herein ie. the respondents in OA 458 to 500/90 have filed a memo dated 27.9.1993 stating that the directions given by this Tribunal in OA 458 to 500/90 have been implemented and the Contempt Petition filed by the applicants in CP 38/90, in that OA for non-implementation of that order dated 30.12.1991, was disposed off on 2.4.1993. In view of this the applicants have submitted that the review application has become infructuous.

3. In view of the above and the request of the applicants to close the review application, the review application is disposed off and treated as closed.

TRUE COPY

Sd- MEMBER (J) 11/10/93 N. D. Dial Sd- MEMBER (A) 10/10/93
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE